

(b) since when they are pending;

(c) the reasons why they are not finalised; and

(d) the amount of customs duty involved?

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):**  
(a) 14,622 as on 16-10-1962.

(b) The yearwise break-up of pending Note Pass cases is as follows:

1951 — 12	1957 — 670
1952 — 41	1958 — 1103
1953 — 18	1959 — 2847
1954 — 29	1960 — 913
1955 — 58	1961 — 2091
1956 — 94	1962 — 6746
	(upto 16-10-62)

(c) The main reasons for non-finalisation of the pending cases are (i) failure or inability of the importing departments to produce the requisite documents and (ii) delay by the departments concerned in arranging for credit of the duty even after finalisation of the assessments.

(d) In the absence of relevant documents necessary for assessment of duty it is not possible to indicate the amount of customs duty involved.

#### **Rajasthan Canal**

**\*337. Shri P. C. Borooah:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 187 on the 10th August, 1962 and state:

(a) whether the report of the Enquiry Officer into the matter relating to the use of defective material in the construction of Rajasthan Canal has since been submitted to Government;

(b) if so, what are the findings; and

(c) what action, if any, has been taken by Government thereon?

**The Minister of State in the Ministry of Irrigation and Power (Shri**

**Alagesan):** (a) The General Government has not yet received the report.

(b) and (c). Do not arise.

#### **Quackery in States**

**\*339.** { **Shri Surendra Pal Singh:**  
**Shri Ram Ratan Gupta:**  
**Maharajkumar Vijaya**  
**Ananda:**  
**Shri Bichanchander Seth:**  
**Shri Yashpal Singh:**  
**Shri Narendra Singh:**  
**Mahida:**

Will the Minister of Health be pleased to state:

(a) whether it is a fact that a little while back the Ministry of Health issued a directive to all the States to enact suitable legislation to end quackery as early as possible; and

(b) whether quackery prevails unchecked in all the States or whether there are some States which have already put an end to this evil practice by legislation?

**The Minister of Health (Dr. Sushila Nayar):** (a) The State Government were advised in May, 1961, to promote suitable legislation to put an end to quackery.

(b) Quackery prevails in most of the States. Maharashtra, Gujarat and Kerala have enacted legislation against this evil.

#### **Sterilisation of Patients suffering from Leprosy**

**698. Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) the progress made in the scheme to sterilise all male patients suffering from Leprosy and living in Delhi;

(b) whether any steps have been taken to extend the scheme to the whole of the country; and

(c) if so, the details thereof?

**The Minister of Health (Dr. Sushila Nayar):** (a) There is no scheme to sterilise all male patients suffering